

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

C.P. NO.144/1998
in
O.A. NO. 2547/1990

New Delhi this the 28th day of April, 1998

HON'BLE SHRI JUSTICE K. M. AGARWAL, CHAIRMAN

HON'BLE SHRI R. K. AHOOJA, MEMBER (A)

A. P. Gupta S/O Shri Chand Gupta,
R/O 1414, Sector 6,
Bahadurgarh,
Distt. Jhajjar.

... Applicant

(In Person)

-Versus-

Shri A. P. Sharma,
Chief Administrative Officer,
Ministry of Defence,
C-II Hutmants, Dalhousie Road,
New Delhi-110011.

... Respondents

O R D E R (ORAL)

Shri Justice K. M. Agarwal -

This is the second application for contempt. The first application for contempt was withdrawn by the applicant and accordingly, it was closed as withdrawn by order dated 4.10.1996. The ordersheet records as follows :-

"Petitioner who is present in person submits that the directions contained in judgement dated 6.9.1995 passed in OA No. 2547/95, have been complied with and he, therefore, wishes to withdraw this C.P. Permission is granted. C.P. is closed as withdrawn."

2. The petitioner in person submitted that there is a subsequent contempt and, therefore, the second application for contempt is filed. He wanted

[Signature]

to argue but we refused to hear him because according to us, the second application for contempt does not lie. Accordingly, this application for contempt is hereby dismissed.

JK

(K. M. Agarwal)
Chairman

R. K. Ahuja
(R. K. Ahuja)
Member (A)

/as/